

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 143/MP/2016

Subject : Petition under Section 38 (2) of the Electricity Act, 2003 read with Sections 79 (1) (c) and 79 (1) (k) of the Act, along with (i) CERC (Grant of Regulatory Approval for execution of inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulations 111 and 114 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 for grant of Regulatory Approval for execution of the Transmission System for Ultra Mega Solar Power Park at Banaskantha (Radhanesda), Gujarat

Date of hearing : 15.9.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Gujarat Power Corporation Ltd and others

Parties present : Shri Rajesh Jain, PGCIL
Shri Aryaman Saxena, PGCIL
Shri Amit Bhargava, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed seeking regulatory approval for execution of the Transmission System for Ultra Mega Solar Power Park at village Radhanesda, district Banaskantha in the State of Gujarat. The representative of the petitioner further submitted as under:

- (a) On 29.7.2016, the petitioner received connectivity/LTA application for 700 MW Ultra Mega Solar Park from Gujarat Power Corporation Ltd.
- (b) The proposed LTA application has been approved in the 40th Meeting of the Standing Committee on Power System Planning of Western Region on

1.6.2016 and applicant has been requested to sign the LTA within the stipulated time in accordance with procedure.

(c) All the requirements for grant of regulatory approval have been complied with.

2. None was present on behalf of the respondents despite notice.

3. After hearing the representative of the petitioner, the Commission directed the petitioner to submit the following information on affidavit, latest by 30.9.2016:

(a) Copy of Connectivity and LTA Applications filed by SPPDs;

(b) Copy of LTA Agreement signed by CTU with SPPDs

(c) Legible copy of Schematic Diagram;

(d) Status of generation development in the Solar Park.

4. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**